

**BEFORE THE AJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
Court - 2**

C.P. (I.B) No. 254/NCLT/AHM/2019

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL & ACTING PRESIDENT
HON'BLE Mr. VIRENDRA KUMAR GUPTA, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 02.06.2021**

Name of the Company: Punjab National Bank
V/s
Alliance Fibres Ltd

Section 7 of the Insolvency and Bankruptcy Code.

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1.
2.

ORDER
(through video conferencing)

Mr. Ketan Parikh, advocate, appeared on behalf of the Petitioner.

Mr. Shashwat Shukla, advocate, appeared on behalf of the Respondent.

Learned lawyer appearing on behalf of the Petitioner filed a pursoris to withdraw the instant petition.

The permission is granted.

Accordingly, **CP(IB) 254/2019** is dismissed as withdrawn.


VIRENDRA KUMAR GUPTA
MEMBER TECHNICAL


MANORAMA KUMARI
MEMBER JUDICIAL & ACTING PRESIDENT

Dated this the 2nd day of June, 2021